

[Mr. Chairman]

March 1973, in respect of the following demands entered in the second column thereof :

Demands Nos. 5, 10, 13 and 15"

*The motion was adopted.*

17.53 hrs.

APPROPRIATION (RAILWAYS)  
No 2 BILL\*, 1975

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways".

*The motion was adopted*

SHRI MOHD. SHAFI QURESHI:  
I introduce † the Bill.

I move †:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways, be taken into consideration".

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways, be taken into consideration".

*The motion was adopted.*

MR. CHAIRMAN: I will put the clauses.

SHRI MANORANJAN HAZRA (Arambagh): I want to speak.

MR CHAIRMAN: Unless notice has been given, rules do not permit it. I will not violate the rules

The question is:

"That Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was passed*

Clause 1, 2 and 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

श्री हुकम चन्द कश्यप (मुरैना) :  
प्राज्ञ. आफ दाहर, का बिना कोरम के  
बिनाप महशु. ? सदा मे का-म नही है।

MR. CHAIRMAN: The quorum bell is being rung ... Now there is quorum.

SHRI MOHD SHAFI QURESHI:  
I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The questions is:

"That the Bill be passed."

*The motion was adopted.*

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 19-3-1975.

†Introduced/moved with the recommendation of the President.